

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O.A NO.483 OF 2012  
Cuttack, the 10<sup>th</sup> day of Janauary, 2013

CORAM

HON'BLE MR. A.K. PATNAIK, MEMBER (J)  
HON'BLE MR. R.C. MISRA, MEMBER (A)

R.K. Giri,  
aged about 35 years,  
At/P.o.-Ganeswarpur, Dist-Cuttack,  
Now working as a Casual Labourer  
at Panchupandav Temple,  
Ganeswarpur, Chattia,  
Dist-Cuttack.

...Applicant

(Advocate(s) for the Applicant M/s- B. Bal, B. Rout)

VERSUS

Union of India

1. Represented through  
The Secretary,  
Department of Culture,  
Ministry of Human Resources and  
Development,  
Shastri Bhawan,  
New Delhi-110 001.
2. Director General,  
Archeological Survey of India,  
Janpath, New Delhi-110011
3. Regional Director,  
Archeological Survey of India,  
Salt Lake City,  
Kolkata.
4. Superintending Archaeologist,  
Archeological Survey of India,  
Bhubaneswar Circle,  
At-Tosali Apartment,  
Block No.VI (B),  
P.O.-Satya Nagar, Bhubaneswar,  
Dist-Khurda-751007.
5. Sr. Conservation Assistant,  
Archeological Survey of India,  
Sub-circle,  
At-Barabati Killa Forte,  
P.O. Buxik Bazar, Town/Dist-Cuttack.

... Respondents

(Advocate- Mr. S. Barik) *AC*

ORDER(Oral)

MR.A.K.PANAIK, MEMBER(J)

Heard Mr. B. Rout, Ld. Counsel for the applicant and Mr. S. Barik, Ld., Ld. ASC appearing on behalf of the Respondents. This matter came up for admission on 03.07.2012 when this Tribunal directed notice to Respondents and it was ordered for filing of counter within four weeks. Till date no counter has been filed by the Respondents.

2. Mr. Rout brought to our notice that the representations preferred by the applicant vide Annexure-A/7 series are pending with Respondent No.4 and he would be satisfied if a direction is issued to said Respondent No.4 to consider and dispose the pending representation within a specific time frame.

3. In consideration of the submissions made by the Ld. Counsel for the applicant we dispose of this O.A. with direction to Respondent No.4 to consider and dispose of the representations vide Annexure-A/7 series if not yet disposed of, through a reasoned and speaking order within a period of four weeks from the date of receipt of this order under intimation to the applicant.

4. With the above observation and direction the O.A. is disposed of. No costs.

5. Send a copy of this order along with paper book to Respondent No.4 at the cost of the applicant for which Mr. Rout undertakes to file requisites by 15.01.2013.

  
(R.C. MISRA)  
MEMBER(A)

  
(A.K. PATNAIK)  
MEMBER(J)

bks